

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "E" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER**

I.T.As. No.7110 & 7111/DEL/2017
Assessment Years: 2008-2009 & 2009-10

Modi Industries Ltd., Modi Nagar, Modinagar.	vs.	ACIT, Central Circle-19(Now 31) New Delhi.
TAN/PAN: AAACM2063Q		
(Appellant)		(Respondent)

Appellant by:	Shri Tarun Sharma, Adv.		
Respondent by:	Ms. Pramila M. Biswas, Sr.D.R.		
Date of hearing:	02	03	2021
Date of pronouncement:	02	03	2021

ORDER

PER BENCH

The aforesaid appeals have been filed by the assessee against the common impugned order dated 21.09.2017, passed by Ld. Commissioner of Income Tax (Appeals)-XXX, New Delhi for the Assessment Years 2008-09 and 2009-10.

2. The ld. counsel for the assessee, vide its letter dated 01.03.2021, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Ld. Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, both the appeals of the assessee are dismissed as withdrawn.

Order pronounced in the Open Court on 2nd March, 2021

Sd/-

[O.P. KANT]

[ACCOUNTANT MEMBER]

DATED: 2/03/2021

PKK:

Sd/-

[AMIT SHUKLA]

JUDICIAL MEMBER